

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

**SERVICE TAX APPEAL NO. 51669 OF 2019
WITH
SERVICE TAX MISC. APPLICATION NO. 50183 OF 2025**

[Arising out of Order in Appeal No. 189/ST/APPEAL-II/MK/GGN/2016 dated 01.12.2016 passed by the Commissioner of Service Tax Appeal-II, Delhi]

RAMSWARTH RAI

.....APPELLANT

H No. 170, Durga Vihar,
Dinpur Najafgarh
New Delhi
Delhi-110043

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-
DELHI 3**

.....RESPONDENT

Block No. 11, 7th Floor,
CGO Complex, Lodhi Road,
New Delhi-110003

Appearance:

Present for the Appellant : Shri R.S. Sharma, Advocate

Present for the Respondent: Shri Aejaz Ahmad, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50338 /2025

Date of Hearing/Decision : 11/02/2025

DR. RACHNA GUPTA

Learned counsel for the appellant has requested for liberty to withdraw the appeal. Keeping in view the same, and that the appellant is the master of the 'lis', the request is accepted. Appeal is ordered to be dismissed as withdrawn.

(Dictated and pronounced in open court)

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**